

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.153/2001

Friday this the 9th day of February, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P.K.Prabhakaran Nair
Electrical Khalasi,
Quilon Electrical Section
Central PWD, Sastri Junction,
Kollam.1
residing at Parvathi Mandiram,
Mampallikunnam,
chathancor, Kollam.691572.

....Applicant

(By Advocate Mrs. C.G.Preetha)

v.

1. The Superintending Engineer
(Coordination) Office of the Superintending
Engineer (Coordiantion)
Central PWD, Rajaji Bhavan,
Basant Nagar, Chennai.90
2. The Executive Engineer (Electrical)
Trivandrum Central ElectricalDivision,
Ist Floor, CGO Complex,
Poonkulam,Vellayani PO,
Thiruvananthapuram.
3. The Executive Engineer (Electrical)
Cochin Central Electrical Division,
Central Revenue Building,
IS Press Road, Ernakulam-
4. B.Nandakumar, Office of the
Junior Engineer(Electrical)
Central PWD, Shastri Junction,
Kollam.1.
5. V.P.Mohanlal -do-
6. T.M.Thankachan -do -
7. M.Madhusoodhanan Nair,
Office of the Assistant Engineer (Electrical)
Trivandrum Central Electrical Sub Divn.
Central PWD, Poonkulam,
Vellayani PO,Thiruvananthapuram.
8. S.R.Harikumar -do-
9. R.Babu -do-
10. P.J.Sebastian -do-
11. Union of India rep. by its' Secretary
to the Minsitry of Urban Development,
New Delhi.Respondents

(By Advocate Mr.K.Kesavankutty,ACGSC) 2

The application having been heard on 9.2.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is Electrical Khalasi working under the respondents is aggrieved that though he performed according to him very well in the oral test for selection to the post of Wireman and is having a Wireman Licence and has successfully undergone training in the recognised institution he has been declared failed in the test. The applicant, has therefore, filed this application for a direction to the respondents 1 to 3 to include his name also in the panel of Wireman.

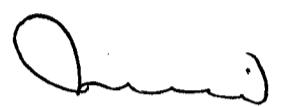
2. The application is opposed. We find no allegation of malafides in this application against the competent authority. The learned counsel for the respondents states that the applicant has not exhausted the departmental remedy provided as supersession in the matter of promotion is a matter on which an appeal would lie. Learned counsel appearing on either side agree that the application may be disposed of permitting the applicant to make a representation to the Ist respondent through proper channel and that if a representation is submitted the same may be ~~xxxxxxxx~~ ~~xxxxxx~~ considered and disposed of by the Ist respondent within a reasonable time.

3. In the light of the submission of the learned counsel on either side, without going into the merits of the case, we dispose of the application permitting the applicant to make a representation to the Ist respondent through proper channel within a period of

contd....

one week from today and directing the 1st respondent that if such a representation is received, the same shall be considered in accordance with the rules and instructions on the subject and an appropriate reply given to the applicant within a period of two months from the date of receipt of the representation. there is no order as to costs.

Dated the 9th day of February, 2001



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

s.